

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 200 & 201 of 2015**

**Dated: 20<sup>th</sup> January, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**Appeal No. 200 of 2015**

**In the matter of :**

**North Karanpura Transmission Co. Ltd. ...Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Hasan Murtaza  
Ms. Malavika Prasad

Counsel for the Respondent(s) : Mr. Saurabh Mishra for R.1  
Mr. Evneet Uppal for R.4  
Ms. Swapna Seshadri  
Mr. Ishaan Mukherjee for R.8  
Mr. M.G. Ramachandran  
Ms. Anushree Bardhan  
Ms. Poorva Saigal  
Mr. Shubam Arya for R.2  
Mr. Rajiv Srivastava for R.33 to 37

**Appeal No. 201 of 2015**

**Talcher-II Transmission Co. Ltd. ...Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Ms. Malavika Prasad  
Mr. S. Vallinayagam  
Mr. G. Umapathy for TANGEDCO  
Mr. M.G. Ramachandran  
Ms. Anushree Bardhan  
Ms. Poorva Saigal  
Mr. Shubam Arya for R.2

**ORDER**

Affidavit of service is not filed. Some of the respondents have not filed any reply.

Adjourned to **02.03.2016**. In the meantime, affidavit of service be filed. Learned counsel for the Respondents may file reply after serving copy on the other side.

**(I. J. Kapoor)**  
**Technical Member**  
ts/vg

**(Justice Ranjana P. Desai)**  
**Chairperson**